

भारत सरकार
GOVERNMENT OF INDIA



लद्दाख का राजपत्र The Ladakh Gazette

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Part II - Section 3

केन्द्र-शासित प्रदेश लद्दाख प्रशासन
ADMINISTRATION OF UNION TERRITORY OF LADAKH

DEPARTMENT OF LAW AND JUSTICE

Notification.

Ladakh, the 24th day of November 2025.

S.O. 139.— In exercise of the powers conferred by sub-section (1) of section 3 the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Act No. 4 of 2016) read with S.O. 1917(E) dated 15th May, 2018, the Lieutenant Governor of Union territory of Ladakh hereby, in consultation with the High Court of Jammu & Kashmir and Ladakh, designates the Principal District Courts of Leh and Kargil as Commercial Courts for the Districts of Leh and Kargil within their respective jurisdiction.

Further, in exercise of powers conferred by sub-section (1A) of section 3 of the said Act and in consultation with the High Court of Jammu & Kashmir and Ladakh, the pecuniary value of jurisdiction of the above-mentioned Commercial Courts is fixed at not less than three lakh rupees and not more than pecuniary jurisdiction exercisable by the Districts Courts.

By order of the Lieutenant Government of Union territory of Ladakh.

(Qureshi Tariq Mahmood)
Administrative Secretary, Department of
Law & Justice,
UT Ladakh.

Copy to:

1. All Administrative Secretaries, UT of Ladakh.
2. Director General of Police, UT of Ladakh.
3. Principal District Judge, Leh/Kargil
4. Deputy Commissioner CEO LAHDC, Leh/Kargil.
5. Sr. Superintendent of Police, Leh/Kargil.
1. All Heads of the Departments, UT of Ladakh.
2. OSD with the Hon'ble Lieutenant Governor, UT of Ladakh for kind information of the Hon'ble Lieutenant Governor.
3. OSD with the Chief Secretary, UT of Ladakh for kind information of the Chief Secretary.
4. In-charge website, NIC, Leh for uploading the notification on website.
5. Office record.

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